

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VICOTEX FABRICS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vicotex Fabrics Private Limited
2.	Date of incorporation of corporate debtor	30 th December, 1987
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U17110MH1987PTC045723
5.	Address of the registered office and principal office (if any) of corporate debtor	112, Minerva Industrial Estate, P.K. Road Near Hercules Hoist Ltd., Mulund West, Mumbai City, Mumbai, Maharashtra, India, 400080
6.	Insolvency commencement date in respect of corporate debtor	30 th June, 2025 (Order received by the RP in 2 nd July, 2025)
7.	Estimated date of closure of insolvency resolution process	27 th December, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chhotulal Rawa Bhagwat IBBI/IPA-002/IP-N01238/2022-2023/14241
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 104, First Floor, Neha Apartment, Plot No. 7, Sector 20C, Airoli, Navi Mumbai, Maharashtra - 400708 Email: crbhagwatcs@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai - 400053. Email: cirp.vicotexfabrics@gmail.com
11.	Last date for submission of claims	16 th July, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Vicotex Fabrics Private Limited** on **30th June, 2025**. (Order received by the RP on **2nd July, 2025**)

The creditors of **Vicotex Fabrics Private Limited**, are hereby called upon to submit their claims with proof on or before **16th July, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 3rd July, 2025

Place: Mumbai

Chhotulal Rawa Bhagwat
Interim Resolution Professional
IBBI/IPA-002/IP-N01238/2022-2023/14241
Vicotex Fabrics Private Limited

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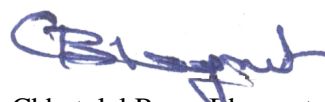
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Interim Resolution Professional
IBBI/IPA-002/IP-N01238/2022-2023/14241
Vicotex Fabrics Private Limited

Date: 3rd July, 2025

Place: Mumbai

